Sr. No. 01

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video conference)

EMG-WP(Crl) No. 01/2020 EMG-CrlM No. 01/2020 EMG-CrlM No. 02/2020

Jahangir Ahmed

...Petitioner(s)

Through: - Mr. Sachin Gupta, Advocate

V/S

UT of Jammu and Kashmir and others

...Respondent

Through: - Mr. Rajesh Thappa, Dy. A.G vice Mr. Ayjaz Lone, Dy. A.G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

EMG-CrlM No. 02/2020

The instant application seeks extension of time in making the deficiency in the court fee.

For the reasons stated in the application, it is allowed. Applicant is permitted to complete the deficiency in the court fee in terms of High Court Circular bearing No. 16/GS dated 29.03.2020.

Disposed of accordingly.

EMG-WP(Crl) No. 01/2020

Issue notice.

Mr. Rajesh Thappa, learned Dy. A.G appearing vice Mr. Ayjaz Lone, Dy. A.G accepts notice on behalf of the respondent Nos. 1 to 4. Respondent Nos. 3 and 4 are directed to produce respondent No. 6-Jasmeen Akhtar through virtual mode on the next date.

Issue notice to respondent No. 5.

Learned Dy. A.G shall convey the directions to the concerned for compliance.

List on 04.05.2020.

(PUNEET GUPTA)
JUDGE